

Compensation to violence affected farmers of Nandigram

†2596. MISS ANUSUIYA UIKEY: Will the Minister of FINANCE be pleased to state:

(a) whether it is fact that National Human Rights Commission, in its report on Nandigram has observed that compensation alone is not sufficient while acquiring the land of farmers;

(b) whether the Commission, in its report has also observed that apart from adequate compensation, the farmers must be given adequate shareholding in the concerned industry and employment to at least one person from the family should also be given;

(c) whether it has also been observed in the report that Police had lost their credibility among public;

(d) the action to be taken by Government on the report submitted by the Commission; and

(e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (e) The information is being collected and will be laid on the Table of the House to the extent available.

Life Insurance Corporation

2597. SHRIMATI SYEDA ANAWARA TAIMUR :

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of FINANCE be pleased to state:

(a) how much premium was collected by the Life Insurance Corporation (LIC) during 2008-09;

(b) how many claims were settled by the LIC during 2008-09 and value thereof;

(c) whether any fixed norms exist regarding the period during which "Death Claims" are settled; and

(d) what is the percentage of multi-claimant cases settled either "*suo-moto*" by LIC or through intervention of courts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Life Insurance Corporation of India (LIC) has reported that during 2008-09 it had collected a total premium income of Rs.1,57,123.78 crore (provisional). During this period, LIC settled 149,75,211 claims (death including maturity and survival) amounting to Rs.38,095.63 crore.

(c) As per provision 8(3) of the Insurance Regulatory and Development Authority (Protection of Policyholders' Interests) Regulations, 2002, a claim under a life policy shall be paid or be disputed giving all the relevant reasons, within 30 days from the date of receipt of all relevant papers and clarifications required. However, where the circumstances of claim warrant an investigation in the opinion of the insurance company, it shall initiate and complete such investigation at the earliest, in any case not later than 6 months from the time of lodging the claim.

(d) LIC has reported that there are very few cases of this kind.

†Original notice of the question was received in Hindi.